

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/MP/2016

Subject : Petition for abeyance long term access to the extent of 750 MW and consequent connectivity agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petition No. 101/MP/2016

Subject : Petition for relinquishment of 350 MW of Long Term Access agreed under the Bulk Power Transmission Agreement dated 24.02.2010 under Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in inter-state Transmission and related matters) Regulations, 2009, of the subject Transmission Lines by the Essar Power Jharkhand Limited (3x600 MW) Thermal Power Plant, Chandwa Tehsil, District Latehar in the State of Jharkhand

Date of hearing : 14.7.2016

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Essar Power Jharkhand Limited

Respondent : Power Grid Corporation of India Limited & Others

Parties present : Shri Sakya Singha Chaudhari, Advocate, EPJL
Ms. Molshree Bhatnagar, Advocate, EPJL

Record of Proceedings

Learned proxy counsel for the petitioners submitted that arguing counsel in the matter is not available due to personal difficulty and requested to adjourn the matter. Request was allowed by the Commission.

2. The petitions shall be listed for hearing on 30.8.2016.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)